# Printed ANFs are indicative only. Wherever required, these are mandatorily to be filed on Portal only.

#### **ANF 10F**

# Application proforma for seeking Revalidation of SCOMET Authorisation (Please see guidelines at the end before filing application)

1.	IEC Details			

2.	Application Fee	Bank Receipt/Electronic Fund Transfer No.	Name of the Bank Branch on which drawn, if applicable	Pay Mode	Date	Amount(In rupee)

## 3. Details of Existing SCOMET Authorization:

i.	Name of the export authorisation holder	
li.	Export Authorisation Number	
iii.	Authorisation issue Date	
iv.	Period up to which the SCOMET authorization is valid	
٧.	Original Application Number (DGFT-HQ) against which the said authorisation issued	

# 4. Details of Exports Made:

SI. No	Export Obligation as authorized by DGFT				Exports a made as a Filing app	on date of		Balance Exports (unfulfilledExport Obligation)		
	SCOMET Category/S ub-Category	Item Descripti on	Total Quanti ty (in numbe r or MT)	FOB Value(US D)	Quantity	FOB Value(U S D)	I n %	Quanti ty	FOB Value(US D)	I n %
1.										
2.										

Item Description: (e.g. Name of item/ Model, Class, Type, Serial Number for goods or Chemical name, technical details in case of technology transfer): For Technology exports, value should be mentioned (if applicable).

5. Specific reasons for seeking Revalidation of SCOMET authorisation (Explain reasons for unfulfilled export obligation) (Necessary documents should be attached and declaration, if any on the letterhead of the company duly ink signed and stamped by authorised signatory)

Note: Requests seeking revalidation of SCOMET authorization may be filed 30days prior to the expiry of authorisation. The period of renewal of authorization shall be counted from the date of actual expiry of authorization leading to less validity time in delayed submitted applications. In any case, the total validity time will not exceed to 12 months.

### **DECLARATION/UNDERTAKING**

- 1. I/We hereby certify that:
- (i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my I/our knowledge and belief and nothing has been concealed or held there from.
- (ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me liable for any penal action or other consequence as maybe prescribed in law or otherwise warranted.
- (iii) I/We undertake to abide by the provisions of the FT(D&R)Act,1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Nryat Forms and ITC(HS).
- (iv) I/ We hereby certify that:
- A. The entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
  - (i) The Customs Act, 1962,
  - (ii) The Central Excise Act1, 1944
  - (iii) Foreign Trade (Development & Regulation) Act 1992, as amended, and
  - (iv) The Foreign Exchange Management Act, 1999
  - (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities; Act, 1974
  - (vi) Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
- B. None of the Directors/Partners/Proprietor/Karta/Trustees of the company/firm/HUF/Trust, (as the case may be), is/are a Director(s)/Partner(s)/Proprietor/KartaI/Trustee in any other Company/ firm I entity which is on the Denied Entity L st (DEL) of DGFT or is in the caution list of RBI;
- C. Neither the Registered Office of the company I Head Office of the firm I nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import I export under any of the provisions of the Policy;
- D. We have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered I Head Office to any other Licensing Authority.
- (v) I/We hereby declare that I/We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number)in the name of our Registered I Head Office or any of our Branch(s) Unit(s) Division(s) to any other Regional Authority.

- (vi) We have complied with the conditions of all previous licences/authorizations issued to us for export of SCOMET items and wherever required have duly intimated the J/o DGFT, New Delhi along with documentary evidence regarding receipt of the items of export by the end-user within the stipulated time.
- (vii)I/We undertake to abide by the provisions of the FT(D&R)Act,1992, as amended, the Rules and Orders framed there under, FTP, HBP and 1TC (HS) and submit all requisite documents to the o/o DGFT(SCOMET Section), failing which 1/We shall liable to action under FT(D&R)Act,1992 as amended or rules and orders made the under, and the Customs Act,1962.

Signature	e of the Applicant	
Name		
Designati	ion	
	Flat/Plot/Block No.	,
Official	Street/Area/Locali	ty
Address	City	
	State	PIN Code
		Country Area Code Tel.No.
		Code
Telephone		
Place:		
Date:		